

ITEM NO.49

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5383/2015

(Arising out of impugned final judgment and order dated 19-09-2014 in WP No. 628/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

RAJENDRA PRASAD MISHRA & ORS.

Petitioner(s)

VERSUS

BRIJENDRA . & ORS.

Respondent(s)

(IA No. 3752/2020 - EXEMPTION FROM FILING O.T.

IA No. 127230/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Yatindra Singh, Sr. Adv.
Ms. Megha Gaur, Adv.
Mr. Vikalp Chandela, Adv.
Mr. Rajiv Kumar Ghawana, Adv.
Mr. Vibhanshu, Adv.
Mr. Piyush Kumarendra, Adv.
Mr. Parmanand Gaur, AOR

For Respondent(s) Mr. Pawanshree Agrawal, AOR
Mr. C.B. Pandey, Adv.
Mr. Atul Krishna, Adv.

Mr. Himanshu Mehra, AOR

Mr. Vaibhav Mishra, Adv.
Mr. MN Mishra, Adv.
Mr. Krishna Sharma, Adv.
Ms. Bijay Lakshmi, Adv.
Mr. Jinendra Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing O.T. and permission to file Additional documents/facts/annexures are

allowed.

Leave granted.

List the appeal for hearing on 13.11.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)